

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.2/2019

Dated Friday, the 04th day of January, 2019

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

R.Venkataramasarma,
No.35, 7th Cross Street,
Balaji Nagar, Kolathur,
Chennai-99.

...Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,
The Financial Advisor &
The Chief Accounts Officer (Fur),
Integral Coach Factory,
Chennai 600038.

2.The Senior Associate Financial Advisor,
Integral Coach Factory,
Chennai 600038.

....Respondents

By Advocate Sr. Counsel, Mr. V. Radhakrishnan

for Standing Counsel, Mr. P. Srinivasan

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

Heard. The applicant has filed this OA seeking the following relief :

"To call for the records related to the impugned order No. AAD/CP/Vol.VIII/Cashiers dated 09.10.2014 issued by the 2nd respondent and to direct the respondent to re-fix/restore the pay of the applicant on his promotion to the post of ADC with consequential re-fixation on promotion to the post of D C with attendant service and retirement benefits and to make such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. The case of the applicant is that he made a representation dt. 22.10.2013 which was rejected by Annexure A3 impugned order dt. 09.10.2014. However, the Railway Board sought certain details regarding pay fixation done right from promotion as Senior Cashier in the pay scale of Rs. 5000-8000 from the 1st respondent by a letter dt. 12.06.2015. As there was no progress thereafter, the applicant made Annexure A4 representation dt. 24.08.2017 in this regard which is still pending before the competent authority. In such circumstances, it is submitted that the applicant would be satisfied if the competent authority is directed to consider Annexure A4 representation of the applicant in accordance with law and pass a reasoned and speaking order.

3. Senior Counsel for Railways, Mr. V. Radhakrishnan appears and takes notice for the respondents on behalf of Standing Counsel, Mr. P. Srinivasan.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider Annexure A4 representation of the applicant dt. 24.08.2017 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

(P.MADHAVAN)
MEMBER(J)

04.01.2019

M.T.

(R.RAMANUJAM)
MEMBER (A)